

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 1<sup>st</sup> day of June, 2020.**

**E. Bail No.104/2020.**

1. Rajendran, 53/20,  
S/o.Krishnasamy.

2 Cinnadurai, 49/2020,  
S/o.Ampayeram.

3 Kannadasan, 40/2020,  
S/o.Maruthamuthu.

4 Rajalakshmi, 40/2020,  
W/o.Alagesan,  
All are residing at  
Saththanoor Village,  
Alathur Taluk,  
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
Maruvathur P.S.  
Cr.No.741/2020.

... Respondent/Complainant.

Offences U/Ss.147,148, 294(b), 323, 324, 506(ii)of IPC r/w Sec 4 of TNPWH Act.

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This petition coming on this day before me for order in the form of e-bail by  
Thiru.K.Dhineshkumar, Advocate for the petitioners and of the Public Prosecutor for

of a petitioner for the offences U/s 147, 148, 294(b), 323, 324, 506(ii) of IPC r/w Sec 4 of TNPWH Act.

the State, upon perusing the petition and reply, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss.147, 148, 294(b), 323, 324, 506(ii) of IPC r/w Sec 4 of TNPWH Act.

The learned Counsel for the petitioners stated that the petitioners have not committed any such offences and if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to obey the conditions which are imposed by this Court and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

The learned Public Prosecutor stated in his reply that the case and counter, the injured was treated as out patient and the investigation is not yet completed and he is strongly opposed for granting anticipatory bail.

Considering the facts and circumstances of the case, the case and counter filed by petitioner and defacto complainant have a dispute in the land. The injured treated as out patient. There is no serious objection by Public Prosecutor except investigation is not yet completed. Considering the above, anticipatory bail is granted with conditions:

- (i) that the petitioners/accused shall in the event of their arrest or surrender before the learned Judicial Magistrate No.II, Perambalur concerned be released on


anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned Judicial Magistrate No.II, Perambalur;

(ii) that the petitioners/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders;

(iii) that the petitioners/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioners/accused shall surrender before the learned Judicial Magistrate No.II, Perambalur on 15.06.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

Pronounced by me through mail, this the 1<sup>st</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**Copy to:**

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Maruvathur P.S.
4. The Advocate for the petitioners.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Monday, this the 1<sup>st</sup> day of June, 2020.**

**E. Bail No.103/2020.**

1. Duraimurugan, 38/2020,  
S/o.Natarajan.

2 Deepa, 26/2020,  
W/o. Duraimurugan.

3 Natarajan, 75/2020,  
S/o.Natesa Udaiyar.

4 Kalaimanai, 65/2020,  
W/o.Natarajan,  
All are residing at  
Sathanur Village,  
Alathur Taluk,  
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
Maruvathur P.S.

Cr.No.742/2020.

... Respondent/Complainant.

Offences U/Ss.294(b), 324, 506(ii) of IPC and Sec 4 of TNPWH Act.

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This petition coming on this day before me for order in the form of e-bail by Thiru.M.Nallusamy, Advocate for the petitioners and of the Public Prosecutor for the State, upon perusing the petition and reply, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss.294(b), 324, 506(ii) of IPC and Sec 4 of TNPWH Act.

The learned Counsel for the petitioners stated that the occurrence took place on 23.05.2020 and the case was registered on 25.05.2020 and the petitioners have not committed any such offences. If they are released on anticipatory bail, they are ready to furnish sufficient sureties and to obey the conditions which are imposed by this Court and that they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

The learned Public Prosecutor stated in his reply that the case and counter, the injured was treated as out patient and the investigation is not yet completed and he is strongly opposed for granting anticipatory bail.

Considering the facts and circumstances of the case, the case and counter filed by petitioner and defacto complainant have a dispute in the land. The injured treated as out patient. There is no serious objection by Public Prosecutor except investigation is not yet completed. Considering the above, anticipatory bail is granted with conditions:

(i) that the petitioners/accused shall in the event of their arrest or surrender before the learned Judicial Magistrate No.II, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned Judicial Magistrate No.II, Perambalur;

(ii) that the petitioners/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders;

(iii) that the petitioners/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioners/accused shall surrender before the learned Judicial Magistrate No.II, Perambalur on 15.06.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

Pronounced by me through mail, this the 1<sup>st</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Maruvathur P.S.
4. The Advocate for the petitioners.